

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-177(PB)/2017

IN THE MATTER OF:

Mussadi Lal Krishan Lal

.... Applicant/petitioner

Vs.

Amira Pure Foods Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Respondent

:

Mr. Ruchin Midha, Advocate

ORDER

No reply to the petition has been filed nor any request by the learned Counsel for the petitioner for withdrawal of the same has been made. One last opportunity is granted to file reply. Let the reply be filed within a week with a copy in advance to the learned Counsel for the petitioner.

List the matter on 21st July, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

11.07.2017
V. Sethi